

Central Administrative Tribunal
Principal Bench: New Delhi

OA 1985/97

New Delhi this the 13th day of November 1997.

Hon'ble Mr R.K.Ahooja, Member (A)

1. Vijay Kumar
S/o Sh. Tulsi Ram
R/o 124 Infantry Battalion
T.A.Block No.5, Qr.No.7
National Stadium
New Delhi.

2. Suresh Kumar
S/o Sh. Jamna Ram
R/o Village Naya Was
P.O. Halumbi Kalan
H.No.41, Delhi.

...Applicants.

(By advocate:

Mr A.K.Bhardwaj)

Versus

Union of India through

1. Secretary
Ministry of Human Resources Development
Department of Culture
Shastri Bhawan
New Delhi.

2. Under Secretary
Department of Culture
Ministry of Human Resources Development
Shastri Bhawan
New Delhi.

...Respondents.

(By advocate: Mr V.S.R.Krishna)

O R D E R (oral)

By Mr R.K.Ahooja, Member (A)

Applicants came before this Tribunal in OA 2180/96
which was disposed of with the following directions:

"We do not find any legal right that can be enforced
in these proceedings, in the state of pleadings. If
applicants are so advised, they may move departmental
authorities for redressal of their grievances."

2. The applicants submit that though they made
representations, the respondents are not considering nor have
they given any reply. Respondents in their short reply state
that this matter has already been considered in the earlier OA
and the present OA is hit by the principle of res judicata.

3. I have heard the counsel on both sides. Since the applicants were advised in the earlier OA to move before departmental authorities for redressal of their grievances and as it appears that the representation filed by them has not been disposed of, the present OA is disposed of with a direction to the respondents to consider the representation already filed by the applicants and dispose of the same with a speaking order within two months from the date of receipt of this order.

The OA is disposed of as above.

~~Ahmed -
(R.K.Ahmed)
Member (A)~~

aa.